

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:1494  
ANSWERED ON:15.07.2009  
DE- RECOGNITION OF MEDICAL COLLEGES  
Adityanath Shri Yogi

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the Medical Council of India (MCI) has recommended for derecognition of some of the Medical Colleges in the country including in the State Uttar Pradesh;
- (b) if so, the details thereof, State-wise and the reasons therefor; and
- (c) the adverse impact on health services country as a result thereof?

**Answer**

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a) to (c) : Medical Council of India undertakes periodic inspection of the medical colleges in respect of recognized courses being run in that college in order to maintain the standard of medical education and health services in the country. The medical colleges which are found not meeting the requirement as per MCI Regulations are recommended to Central Government for withdrawal of recognition under section 19 of Indian Medical Council (IMC) Act, 1956. The details of medial colleges, State-wise including Uttar Pradesh, which have been recommended by MCI for withdrawal of recognition to the Central Government are at Annexure. As per the provision of the IMC Act, 1956, the State governments, the concerned university and the medical colleges are consulted and given enough opportunity before any decision is taken in the matter.